

B
ITEM NO.11

COURT NO.5

SECTION PIL

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO(s). 417 OF 2012

MANOHAR LAL SHARMA

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(With appln(s) for ex-parte stay, intervention, directions and
permission to file additional documents

Date: 19/03/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s) Mr. Manohar Lal Sharma, Petitioner-In-Person
(NOT PRESENT)

For Respondent(s) Mr. Siddharth Luthra, A.S.G.
Mr. B. Krishna Prasad ,Adv
Mr. A. Anand, Adv.
Ms. Supriya Juneja, Adv.
Mr. Arjun Diwan, Adv.

Mr. Vikramjit Banerjee, Adv.
Mr. P.S. Sudheer, Adv.
Mr. Rishi Maheshwari, Adv.
Mr. Abu John Mathew, Adv.

Mr. P.S. Narsimha, Sr. Adv.
Mr. S.S. Shamsbery, Adv.
Mr. Vikramjit Banerjee, Adv.
Mr. V.M. Vishnu, Adv.
Ms. Asha Kochar, Adv.
Mr. Bharat Sood, Adv.
Mr. R.C. Kohli, Adv.

UPON hearing counsel the Court made the following
O R D E R

A letter has been circulated by Mr. Manohar Lal Sharma, who
appears in-person, praying for adjournment on personal grounds.

Mr. Siddharth Luthra, learned Additional Solicitor General,
has no objection.

List the matter on May 1, 2013.

|(Rajesh Dham)
|Court Master

|(Renu Diwan)
|Court Master

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